

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, New Delhi- 110 011

POLICY CIRCULAR NO. 5 (RE –2001)/1997-2002 Dated: 20.07.2001

To

All Licensing Authorities
All Commissioners of Customs,

Subject: Condition on import of textile and textile articles as per paragraph 11 of Notification no.3 (RE-2001)/1997-2002 dt. 31st March, 2001.

Representations have been received requesting to provide exemption from the above mentioned conditions on import of such textile and textile articles which are imported exclusively for export production.

2. In this regard, and in continuation to policy circular no. 3(RE-2001)/1997-2002 dated 07.06.2001, it is hereby further clarified that the condition on import of textile and textile articles as per the aforementioned notification, shall not be applicable on imports made under provisions at paragraph 7.5 of Export and Import Policy, 1997-2002 (incorporating amendments made upto 31.03.2001) and on imports made as per conditions at sl. No. 156 and 156(A) of Ministry of Finance, Dept. of Revenue, Notification no. 43/2001-customs dated 25.04.2001. Paragraph 7.5 of Exim Policy permits duty free import for export on job work basis. Notification no. 43 of Customs permits duty free import of lining, interlining and other consumables for exports, subject to the conditions given therein.

This issues with approval of Director General of Foreign Trade.

(O.P. Hisaria)
Dy. Director General of Foreign Trade

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